- (xii) Top class Education for ST students.
- (xiii) Grants-in aid to Voluntary Organization (under which residential, nonresidential schools, computer training centers and knitting, weaving and handloom training centers run by NGOs for ST students are supported, apart form hospitals, mobile dispensaries etc.)
- (xiv) This Ministry is also implementing the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest forest rights over forest land in forest dwelling STs and other traditional forest dwellers.

Implementation of the schemes/programmes of the Government for the development of tribal people is an on-going process and endeavors are constantly being made through various such schemes/strategies to bridge the gaps in development of tribals as compared to that of rest of population.

## Unauthorised construction by hotels in Lutyen zone

1526. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that several 5-star hotels in Lutyen's Zone have constructed extra floors without permission and have not paid dues to Delhi Development Authority (DDA);
- (b) if so, the name of hotels who have violated the rules by illegally constructing extra floors and have not paid the compounding fee to civic authorities like DDA, NDMC and MCD; and
- (c) the details of outstanding against these hotels, hotel-wise so far with interest thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) According to New Delhi Municipal Council no extra floors have been constructed in hotels in Lutyen Bungalow Zone without permission.

(b) and (c) Does not arise in view of (a) above.

## Projects approved under JNNURM for Jharkhand

1527. SHRI PARIMAL NATHWANI: Will the Minister of URBAN DEVELOPMENT be pleased to state: